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# The Gujarat Government Gazette

**EXTRAORDINARY**  
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## PART IV

The following Act of the Gujarat Legislature, having been assented to by the President on the 30th March, 2005 is hereby published for general information.

**S. S. PARMAR,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 26 OF 2005.

(First published, after having received the assent of the President in the "Gujarat Government Gazette", on the 11th April, 2005).

#### AN ACT

further to amend the Indian Stamp Act, 1899 in its application to the State of Gujarat.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

2 of  
1899.

1. This Act may be called the Indian Stamp (Gujarat Amendment) Act, 2005.

Short title.

2. In the Indian Stamp Act, 1899 in its application to the State of Gujarat, after section 9, the following new section shall be inserted, namely:-

Insertion of  
section  
9A in 2  
of 1899.

Power of State  
Government to  
consolidate  
duties in  
respect of  
receipts.

"9A. The State Government may, by order published in the *Official Gazette*, provide for consolidation of duties in respect of any receipts or class of receipts given by any person (including any Government), subject to such conditions as may be specified in the order."